

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 111 of 2016

Dated : 18th July, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Maharashtra Veej Grahak Sanghatana ...Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umapathy

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghu Vamsy for R-1

Mr. Nitish Gupta for R-2

ORDER

Learned counsel for Respondent No.2 seeks two weeks more time to file reply. He may file the same on or before 01.08.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 16.08.2016 after serving copy on the other side.

List the matter on **30.08.2016.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/jps